

Saturday, 28 November, 1857

PROCEEDINGS  
OF THE  
LEGISLATIVE COUNCIL OF INDIA,

FROM

January to December 1857.

VOL. III.

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1857.

The Council having resumed its sitting, the Bill was reported.

MR. PEACOCK then moved that the Bill be now read a third time and passed.

Agreed to.

MR. PEACOCK moved that General Low be requested to carry the Bill to the Governor-General for his assent.

Agreed to.

#### PORT-DUES (CUTTACK).

MR. CURRIE moved that a communication received by him from the Government of Bengal be laid upon the table and referred to the Select Committee on the Bill "for the levy of Port-dues in certain Ports in the Province of Cuttack."

Agreed to.

The Council adjourned.

*Saturday, November 28, 1857.*

#### PRESENT :

The Honorable J. A. Dorin, *Vice-President*,  
in the Chair.

Hon. the Chief Justice,	P. W. LeGeyt, Esq.
Hon. Major General J. Low,	E. Currie, Esq.
Hon. B. Peacock,	Hon. Sir A. W. Buller,
D. Elliott, Esq.	and
	H. B. Harington, Esq.

MR. HARRINGTON took the oaths as a Member of the Council for the Lieutenant-Governorship of the North Western Provinces.

#### LUNATICS.

MR. CURRIE moved that the Bill "relating to Lunatic Asylums" be now read a second time.

The motion was carried, and the Bill read a second time.

MR. CURRIE moved that the Bill "to regulate proceedings in Lunacy in Her Majesty's Courts of Judicature" be now read a second time.

THE CHIEF JUSTICE said, he rose only to express his thanks to the Honorable Member for the pains he had taken with this part of the subject of Lunacy; and to say that, as far as he had yet been able to judge, the Bill generally had his concurrence. There was one point on which he had some doubt; but that would be better discussed in

Committee; and he had no objection whatever to the second reading of the Bill.

The motion was carried, and the Bill read a second time.

MR. CURRIE moved that the Bill "to make better provision for the care of the Estates of Lunatics not subject to the jurisdiction of Her Majesty's Courts of Judicature" be now read a second time.

The motion was carried, and the Bill read a second time.

#### FOREIGNERS.

The order of the day for the third reading of the Bill "to make further provision relating to Foreigners" being read—

MR. PEACOCK moved that the Bill be recommitted to a Committee of the whole Council for the purpose of considering a proposed amendment therein.

Agreed to.

The Bill was passed after a verbal amendment in Section XV on the motion of MR. PEACOCK, and was reported to the Council.

MR. PEACOCK then moved that the Bill be read a third time and passed.

The motion was carried, and the Bill read a third time.

#### GANJA (BOMBAY).

MR. LEGEYT moved that the Bill "relating to the sale of Ganja in the Presidency of Bombay" be now read a third time and passed.

The motion was carried, and the Bill read a third time.

#### FOREIGNERS.

MR. PEACOCK moved that General Low be requested to take the Bill "to make further provision relating to Foreigners" to the Governor-General for his assent.

Agreed to

#### GANJA (BOMBAY).

MR. LEGEYT moved that General Low be requested to take the Bill "relating to the sale of Ganja in the Presidency of Bombay" to the Governor-General for his assent.

Agreed to.

## CIVIL PROCEDURE (N. W. P.).

MR. PEACOCK moved that Mr. Harington be added to the Select Committee on the Bill "for simplifying the Procedure of the Courts of Civil Judicature of the East India Company in the North-Western Provinces."

Agreed to.

## CRIMINAL PROCEDURE (N. W. P.).

MR. PEACOCK moved that Mr. Harington be added to the Select Committee on the Bill "for extending the jurisdiction of the Courts of Criminal Judicature of the East India Company in the North-Western Provinces, for simplifying the Procedure thereof, and for investing other Courts with Criminal jurisdiction."

Agreed to.

## COMPULSORY LABOR (FORT ST. GEORGE).

MR. CURRIE moved that Mr. Elliott be added to the Select Committee on the Bill "to make lawful compulsory labor for the prevention of mischief by inundation, and to provide for the enforcement of compulsory labor to certain works of irrigation in the Presidency of Fort St. George."

Agreed to.

## MINORS (FORT ST. GEORGE).

MR. CURRIE moved that Mr. Elliott be added to the Select Committee on the Bill "to extend the provisions of Act XXI of 1855 in the Presidency of Fort St. George to Minors not subject to the superintendence of the Court of Wards."

Agreed to.

## LIMITATION OF SUITS.

THE CHIEF JUSTICE moved that Mr. Harington be substituted for Mr. Peacock as a Member of the Select Committee on the Bill "to provide for the acquirement and extinction of rights by prescription, and for the limitation of suits." He was obliged to make the Motion in that form, in order to introduce Mr. Harington, whose assistance it was very desirable to have, into the Committee which was already full. His Honorable and learned friend, who had so many other demands upon his time, was willing to retire from the Committee;

and Mr. Harington was willing to be substituted for him.

Agreed to.

## MUNICIPAL ASSESSMENT (BOMBAY).

MR. LEGEYT moved that Mr. Elliott be added to the Select Committee on the Bill "for appointing Municipal Commissioners and for raising a Fund for Municipal purposes in the Town of Bombay."

Agreed to.

## COTTON FRAUDS (BOMBAY).

MR. LEGEYT gave notice that he would on Saturday next move the first reading of a Bill for the better suppression of frauds in respect of Cotton in the Presidency of Bombay.

## MERCHANT SEAMEN.

MR. CURRIE moved that the Bill "for the amendment of the law relating to Merchant Seamen" be referred to a Select Committee consisting of Mr. Elliott, Mr. LeGeyt, Sir Arthur Buller, and the Mover.

Agreed to.

## LUNATICS.

MR. CURRIE moved that the Bill "relating to Lunatic Asylums" be referred to a Select Committee consisting of Mr. Elliott, Mr. LeGeyt, Sir Arthur Buller, Mr. Harington, and the Mover.

Agreed to.

MR. CURRIE moved that the Bill "to regulate proceedings in Lunacy in Her Majesty's Courts of Judicature" be referred to a Select Committee consisting of the Chief Justice, Sir Arthur Buller, and the Mover.

Agreed to.

MR. CURRIE moved that the Bill "to make better provision for the care of the Estates of Lunatics not subject to the jurisdiction of Her Majesty's Courts of Judicature" be referred to a Select Committee consisting of Mr. Elliott, Mr. LeGeyt, Sir Arthur Buller, Mr. Harington, and the Mover.

Agreed to.

## PORT-DUES (ADEN).

MR. LEGEYT moved that the Bill "for the levy of Port-dues in the Port of Aden" be referred to a Select Committee consisting of the Chief Justice, Mr. Elliott, Mr. Currie, and the Mover.

Agreed to.

The Council adjourned.